

Name of the Bank	As at the end of		
	March 1977	December 1977	Increase
9. Syndicate Bank	18519	22202	3683
10. Union Bank of India	16833	17370	537
11. Allahabad Bank	4957	5625	668
12 Indian Bank	8569	10038	1469
13 Bank of Maharashtra	9526	11323	1797
14. Indian Overseas Bank	9363	11610	2247
TOTAL 'C' (1 to 14)	201936	234114	32178
TOTAL (A+B+C)	310014	369278	59264
D. Other Indian Scheduled Commercial Banks	31377	41913	6918
E. Foreign Banks	3618		
F. Total for all Scheduled Commercial Banks	345009	411191	66182

Pending pension cases of the Central Government employees

*353. DR. LOKESH CHANDRA:
SHRI KALP NATH RAJ;
SHRI BHISHMA NARAIN
SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the number of pension cases relating to the Central Government employees which were pending finalisation as on the 1st April, 1978; and

(b) what is the time-limit for the settlement of the pension claims?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The information is being collected and will be laid on the Table of the House as soon as available.

(b) According to the revised procedure, the pension payment order (including the order for payment of death-cum-retirement gratuity) is to be issued not later than one month in advance of the date of retirement. Payment of pension is to commence in all cases on the 1st of the month in which it is due. The Death-cum-

Retirement Gratuity is authorised immediately on the retirement of the Government servant.

Concessional Finance provided by the Nationalised Banks to Weaker Sections of the Society

*354. SHRI ARVIND GANESH
KULKARNI:
SHRIMATI LEELA DAMO-
DARA MENON;
SHRIMATI USHI KHAN;
SHRI GURUDEV GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) whether the scheme of concessional finance to weaker sections like farmers, artisans and rural artisans is still effective and if so, what is the total finance made available by the various nationalised banks under the scheme during the last three years; and

(b) what are the effective rates of interest charged under this scheme?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) The scheme of concessional finance for weaker sections, known as the Differential Rate of Interest scheme, is still effective. The total amount outstanding and the borrowal accounts under the Scheme for public sector banks is given below :—

(Amount in crores of Rs.)

Dec. 1975		Dec. 1976		Dec. 1977		March 1978	
No. of borrowal A/cs.	Amount outstand- ing	No. of borrowal A/cs.	Amount outstand- ing	No. of borrowal A/cs.	Amount outstand- ing	No. of borrowal A/cs.	Amount outstand- ing
464811	20.99	1005061	47.24	1381440	67.82	1412488	71.69

(Data provisional)

(b) The rate of interest charged for advances under the Differential Rate of Interest scheme is 4 per cent p.a.

Foreign Assistance for Development Projects in States

*355. SHRI S. W. DHABE;
SHRI L. R. NAIK;
SHRI SATCHIDANANDA;

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Government pass on to the States concerned only 70 per cent of the assistance received by them from the IDA and other international agencies for development projects, retaining the remaining 30 per cent; and

(b) if so, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) All assistance from IDA and other international agencies for development projects in Central as well as State sectors is received by the Government of India and thus all such assistance enters the Central pool of national resources for the benefit of the national economy as a whole. From this pool of Central resources, in turn, assistance is rendered by the Central Government to the State Governments for their plan projects. However, with a view to

encouraging the State Governments to undertake speedy execution of projects, the Government of India have decided to give for the year 1978-79, 70 per cent of the financial assistance received from the International Finance Bodies on account of the on-going and new projects executed by the State Governments as additional Central Assistance for the State Plans.

Illegal Transactions by Some Businessmen of Bombay

*356. SHRI SYED AHMAD
HASHMI;
SHRIMATI SUSHILA
SHANKAR ADIVARE.
KAR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Enforcement Directorate has recently detected illegal transactions running into lakhs of rupees by three businessmen of Bombay in contravention of the provisions of the Foreign Exchange Regulations Act;

(b) if so, what are the details in this regard; and

(c) what action Government have taken against the persons involved?